

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 68 of 2019**

**IN THE MATTER OF:**

**Sh. B.Prashanth Hegde**

**.....Appellant**

**Vs.**

**State Bank of India & Anr.**

**.....Respondents**

**Present :**

**For Appellant:**

**Mr. Sanjay R. Hegde, Sr. Advocate with Mr. Pranjal Kishore, Advocates**

**For Respondents:**

**Mr. Ashwini Kumar Singh, Advocate for R-1, SBI  
Mr. Mukund P Unny, Advocate for RP**

**O R D E R**

**17.07.2019** - Learned counsel appearing on behalf of the Appellant submits that the Appellant is attempting to settle the matter with the Creditors and, therefore, prays for some more time to settle the matter.

Learned counsel for the State Bank of India (SBI) submits that they have not received any intimation but we hope that the Appellant will approach the Respondent in future.

We, accordingly, adjourn the matter and allowed the parties to settle the matter.

Post the case for 'orders' on **27<sup>th</sup> August, 2019.**

[Justice S. J. Mukhopadhaya]  
Chairperson

[Kanthi Narahari]  
Member (Technical)

ss/sk